

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 13
(IB)-22(PB)/2018

IN THE MATTER OF:

Daimler Financial Services Pvt. Ltd	...	Applicant/Petitioner
Vs		
Value Infracon India Pvt. Ltd.	...	Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016(CIRP).

Order delivered on 10.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Mishal Vij & Harshit Garg, Advs. in IA-3204/24
Mr.Praveen kumar and Mr. Deepak Kumar, Advs.
Mr Mayank Mittal, Suryansh Tripathi, Dayakar
Poludasu, Advs. in I.A No. 2598/2024
Mr. Anju Jain, Mr. Hitesh Sachar Advs in IA 3069 and
3074 for Applicant
For the SRA : Mr. Neeraj Kumar Gupta, Kumar Deepraj, Counsels for
the SRA

ORDER

Ld. Counsel for the SRA appeared through VC and submitted that he is not served with a copy of the applications listed for today.

Ld. Counsels for the applicants are directed to serve the copies of these applications to the SRA and SRA is also directed to file his response before the next date of hearing.

List the matter **on 10.09.2024.**

Meantime, Ld. Counsels for the parties are directed to complete the pleadings.

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)